

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CA/95/2017
NAME OF THE PETITIONER : AMREX MARKETTING PVT LTD
NAME OF THE RESPONDENT : SRISESA HOSPITALS PVT LTD & 4 ORS
UNDER SECTION : 58/59

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

- | | | | |
|----|--|--------------------|-----------------------|
| 1. | A.G. SATHYA NARAYANA
(A.R. MYLSAMY) | For R ₃ | Ah. Sharief |
| 2. | M. SOUNDERARAJAN | for R ₂ | Sh. S. Vijayaraghavan |
| 3. | K. Nitya Sundaram
for Thiriyambale Hospital | for Petitioner | Sh. S. Vijayaraghavan |
| 4. | N. Bhuvaneshwaran
(G. Balasubramanian) | for R ₅ | N. Bhuvaneshwaran |

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ORDER

Counsel for the Petitioner present. It is reported that R2 is expired. Counsel for the Petitioner submitted that R2 was a Director, therefore, there is no requirement to array his legal heirs in the petition. Counsel for R3 and R5 present. No representation on behalf of R1 and R4. Counsel for the Petitioner is directed to serve notice by way of substituted service on R1 by making publication in the newspapers one in English and another in vernacular language wherein the registered office of the R1 Company is situated. In relation to R4, Counsel for the Petitioner prayed for time to file details of service effected. Counsel for R3 and R5 are directed to file reply. Put up on **13.12.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)